

CIS No. 138/19, CBI-39/11
CBI v. P. K. Girotra & Ors.
U/s: 120B, 420, 467, 468, 471 &
13(2) r/w 13(1) (e) PC Act, 1988

10.08.2020

The file could not be taken on 11.05.2020, which was the due date for hearing of this case, due to spread of COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meeting)

Sh. Amit Kumar, Ld. Public Prosecutor for the CBI.

Ld. Defence Counsel Dr. Sushil Kumar Gupta for accused
no. 1 P. K. Girotra.

Ld. Defence Counsel Sh. K. G. Mishra for accused no. 2
K.N. Lath.

Ld. Defence Counsel Sh. Anil Kumar for accused no. 3
Lokesh Chand Chopra.

*Accused no. 4 Sunil Kumar Chopra has already expired
and proceedings against him have been abated.*



Accused no. 5 Jitender Bhasin is present in person on bail.

Ld. Defence Counsel Sh. Anil Kumar for accused no. 6 M/s.

Lokesh Garments.

Sh. Jitender Bhasin, (accused no. 5), Proprietor of accused no. 7 Chopco Fashions.

Ld. Defence Counsel Dr. Sushil Kumar Gupta for accused no. 8 P. K. Jain.

Accused no. 9 Sanjeev Tanwar in person on bail.

None for accused no. 10. Anoop Joshi.

Accused no. 11 Mukesh Gupta has already expired and proceedings against him have already been abated.

None for accused no. 12 Rajan Jassal and accused no. 13 Surender Pal.

Accused no. 14 Ashok Kumar Gupta and accused no. 15 Jagat have already expired and proceedings against them have already been abated.

Accused no. 16 Manish Vij and accused no. 17 Chiranjeev Thakur in person with Ld. Defence Counsel Sh. Kishan Nautiyal.

None for accused no. 18 Ram Krishan Sharma.

Ld. Defence Counsel Sh. Karan Tyagi for accused no. 19 Pawan Gupta and accused no. 20 Inderpal Singh.

Accused no. 21 Rajesh Kumar Jha in person with Ld. Defence Counsel Sh. Kishan Nautiyal.

Ld. Defence Counsel Sh. Kishan Nautiyal for accused no. 22 Nirmal Kumar Jha.

Accused no. 23 Atul Goel is present in person on bail.

All the accused persons, except the accused persons who are permanently exempted as per previous orders, are directed to appear in person before the court through CISCO Webex Meetings App till further



[Handwritten signature]

orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

Ld. Defence Counsel Sh. K. G. Mishra for accused no. 2 has already moved an application in e-form on behalf of accused no. 2 seeking his discharge on the ground that sanctioning authority was not competent to grant sanction for prosecution therefore, accused no. 2 may be discharged. Copy in e-form already supplied to CBI.

Ld. PP for CBI seeks time for filing reply to the aforesaid application of accused no. 2.

Heard. Request allowed. Ld. PP for CBI is directed to file reply of the aforesaid application in e-form and supply advance copy of the same to Ld. Counsel for accused no. 2 at least one week prior to the next date.

Ld. PP for CBI has submitted that perusal of draft questions prepared by Ld. Defence Counsel and segregate the questions accused-wise to record their respective statements u/s 313 Cr.P.C. will take some more time, he in not having judicial record in e-form, therefore, the same is not possible at this stage, he seeks some more time for the same.

Heard. Request allowed.

Put up for filing reply and arguments on the aforesaid pending application of accused no. 2 and recording of statements of accused persons u/s 313 Cr.P.C. on 14.10.2020.


It is observed that vide order dated 12.09.2019, the Hon'ble High Court of Delhi has directed this court that the final arguments



[Handwritten signature]

may be heard but, judgment may not be passed until further orders.


A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.


श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, राष्ट्रीय प्रमुख न्यायालय (सी.बी.आई.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राजज संकेत्य न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi
10.08.2020

At this stage, Ld. Defence Counsel Sh.Sanjay Shrivastav has appeared for accused no. 10 Anoop Joshi through the aforesaid App, he is apprised with the order.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, राष्ट्रीय प्रमुख न्यायालय (सी.बी.आई.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राजज संकेत्य न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi
10.08.2020